S.No. Tehsil	Name of proposed LDPTs	S.No. Tehsil Name of proposed LDPTs
	107. Sodariya	148. Hingawas
	108. Boethoo	149. Sojat Road
	109. Diwandi	150. Gurha Beeja
	110. Golawas	151. Khoriya
	111. Chonda	152. Rupawas
	112. Khanri	153. Reprawas
	113. Mandawas	154. Charwas
	114. Kulthana	155. Chopra
	115. Kalali	156. Rajolakalan
	116. Choteela	157. Sardar Samand
	117. Neembliuran	158. Rondari
	118. Sonai Manji	159. Khariyasoda
	119. Sarawas	160. Sanriya
	120. Tewalikhurd	161. Basna
	121. Danda	162. Mandla
	122. <b>D</b> ari	163. Karmawas
	123. Kurna	164. Chandawal Rly. Station
	124. Bhagesar	165. Khariyaneco
	125. Baniyawas	166. Meo
	126. Bhaori	167. Dheenawas
	127. Boomadra	168. Surayta
6. Raipur	128. Rampurakalan	
	129. Mohrakalan	[English]
	130. Sabalpura	Telex Facility in Thane District of Maharashtra
	131. Leelamba	
	132. Jhoontha	TO CO COUNTY DANK IN A DOCK WITH
	133. Hajiwas	*265. SHRI RAM KAPSE: Will the Minister of COMMUNICATIONS be pleased to state:
	134. Sumel	
	135. Bootewas	(a) the places in Thane District of
	136. Nanana	Maharashtra which are having Telex facility; and
	137. Relra	
	138. Birantiya Khurd	(b) the towns in that District which are proposed to be covered by Telex facility and likely dates by which these
	139. Kotkirana 140. Kalaliya	
	141. Deepawas	are to be commissioned?
	142. Pachanpura	THE MINISTER OF STATE OF
	143. Chang	THE MINISTRY OF COMMUNI- CATIONS (SHRI RAJESH PILOT):
	144. Amarpura	
<sup>γ</sup> . Sojat	145. Chitar	(a) Following places in Thane District of Maharashtra are having Telex
	146. Siyat	exchanges.
	147. Gurha Pamsingh	1. Kalyan

# 2. Tarapur

Area covered by Thane Municipal Corporation is served by Telex Exchange at Bombay.

- (b) Telex exchanges are proposed to be opened in the following towns of Thane District in 1991-92.
  - 1. Palghar
  - 2. Dahanu
  - 3. Verar
  - 4. Bhiwandi

#### Review of Indo-Bangladesh Agreement on Ganga Waters

1210. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government propose to review the agreement between India and Bangladesh on the sharing of Ganga waters at Farakka: and
  - (b) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) At present there is no agreement between India and Bangladesh for sharing of Ganga Waters at Farakka and talks with Bangladesh on this issue have not been completed.

### [Translation]

#### Shifting of Sadar Bazar Slaughter House Delhi

1211. SHR1 KALKA DASS: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether slaughter house in Sadar Bazar area of Delhi is located in the midst of densely populated area;
- (b) whether several complaints have been received regarding unhygienic conditions prevailing in this slaughter house:
  - (c) if so, the action taken thereon;

- (d) whether the Government propose to shift this slaughter house to some other place in Delhi; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) Yes Sir.

- (b) Yes Sir.
- (c) The Municipal Corporation of Delhi have taken several steps to improve environmental and sanitory conditions in the Slaughter House. Some of these are augmenting water supply, improvement of flooring, arrangements for proper disposal of waste, provision of lairage with high compound wall to segregate slaughter house from neighbouring congested area and improvement of approach road to slaughter house.
- (d) There is no such proposal at present.
- (e) A scheme for improvement of existing slaughter house with Hungarian Collaboration has been framed by Municipal Corporation of Delhi. The Scheme will be taken up for execution after obtaining necessary clearance.

## [English]

# Protection of Government Buildings from Fire Hazards

- 1212. SHRI V. SREENIVASA PRASAD: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the details of the steps taken by the Government to protect the Government buildings in Delhi from fire hazards:
- (b) whether use of fire protection doors and windows has been made compulsory in Government buildings and other public places; and
- (c) if so, the steps taken to ensure compliance of such provisions?